

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 745 of 2019

IN THE MATTER OF:

The State of Telangana & Anr. ...Appellants

Versus

Liquidator, Nizam Deccan Sugars Ltd. & Ors. ...Respondents

With

Company Appeal (AT) (Insolvency) No. 818 of 2019

IN THE MATTER OF:

The State of Telangana & Ors. ...Appellants

Versus

Nizam Deccan Sugars Ltd. & Ors. ...Respondents

Present:

**For Appellants: Mr. Ritin Rai, Sr. Advocate with Mr. Krishna Dev J.,
Mr. Sai Kaushal N and Mr. Harsha T. P. S., Advocates.**

**For Respondents: Mr. Subrahmanyam BKV, Mr. Avinash Bhati and
Mr. Prashant Kumar, Advocates for R-1&2**

**Mr. Hemant Chaudhri, Mr. V R Chary and Mr. Piyush
Arora, Mr. Ganga Raju and Mr. Subbaraju, Advocates
for R-3 to R-7.**

**Mr. PBA Srinivasan, Ms. Ichchha Kalash, Mr. Parth
Tandon and Mr. Avinash Mohapatra, Advocates for R-
8 to R-11.**

Cont'd..../

ORDER
(Through Virtual Mode)

17.02.2021: Due to paucity of time the matter could not be taken up today.

List these Appeal(s) for hearing on **18th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Ash/GC

Company Appeal (AT) (Insolvency) No. 745 of 2019 and 818 of 2019